



**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

O.A/350/46/2017

Date of Order: 07.08.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Tarun Hazra, son of Chanchal Hazra, residing at  
Village Hossainpur, P.O - Dakshindihi, P.S  
Jangipara, District - Hooghly, Pin 712706.

--Applicant

Versus

1. Union of India, through the General Manager, Eastern Railway, 17, N.S. Road, Kolkata - 700001.
2. The Officer on Special Duty (OSD) (Land)/H.O Eastern Railway and Competent Authority/Chief Administrative Officer (CON), 14 Strand Road, 4<sup>th</sup> Floor, Kolkata - 700001.
3. The Chief Personnel Officer, Eastern Railway, 17, N.S. Road, Kolkata - 700001.

--Respondents

For The Applicant(s): Mr. B. Das, counsel

For The Respondent(s): Mr. S. K. Das, counsel

**ORDER (Oral)**

Per: Ms. Bidisha Banerjee, Member (J):

The applicant in this O.A has sought the following reliefs:

- (i) For a direction upon the respondent authorities to immediately issue appointment letter in favour of the applicant in terms of Government notification dated 16.07.2010 and 13.08.2010 for appointment of land loser affected by land acquisition for Railway Projects.
- ii) For a direction upon the respondent authorities to consider with immediate effect and issue appointment letters to the applicant under the category/policy of appointment of land loser affected by land acquisition for Railway Projects.
- iii) Any other appropriate order and/or orders, direction and/or directions to which the applicant is otherwise entitled to in accordance with law."

2. Heard ld. counsel for both sides.

3. At hearing, it transpires that the only grievance of the applicant is that no decision has been taken by the Screening Committee which is scrutinising the papers of land loser since 2017.

4. Ld. counsel for the applicant fervently seeks a direction upon the authority to take decision in a time bound manner.

5. Ld. counsel for the respondents submits that it would take at least 3 months time and that 3 months' time may be granted to the respondent authorities to complete verification and to come up with a list of eligible candidates.

6. Accordingly, the O.A is disposed of with a direction upon the respondents to consider the representation and to complete the verification process and publish the list of eligible candidates for the purpose of employment under land loser quota and pass a reasoned and speaking order within six months from the date of receipt of a copy of this order. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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